

**Shri T. R. Shamanna**

convinced that this village will become a mini-jail. The earth work is complete and the wall, I am given to understand, will be completed within a short time, within 2-3 months.

Several petitions of the people to the authorities (both Civil and Military) have not got any relief.

Before I left for Delhi on 9th of March, 1980, I went to the spot and was satisfied myself that the grievance is genuine. It is a fit case for the intervention of the Central Government.

I make an earnest appeal to the Government to intervene in the matter. An immediate stay for the construction of the massive compound wall has to be given. Suitable relief may be given after examination of the case. I trust that the Government will help these poor residents of the village.

(iii) **REPORTED CLOSURE OF ANDAL CAPSTORAGE BY FOOD CORPORATION OF INDIA**

**SHRI KRISHNA CHANDRA HALDER** (Durgapur) : Mr. Deputy-Speaker, Sir, I am raising the following matter of urgent public importance under Rule 377.

The Food Corporation of India as closed down 4 months ago Andal Cap-storage. 600 employees have been thrown out of job rotting in the streets and facing starvation. On 22nd February the employees marched to Calcutta Zonal Office and staged dharna for restoration of Andal Cap-storage. This Cap-storage is within Asansol-Durgapur area. Since West Bengal is facing a severe drought, these storages were catering the needs of food-grains for industrial area of Durgapur and Asansol and drought affected districts of Bankura and Purulia. Considering all these aspects, I request the hon. Minister and the Government to immediately withdraw the close-down orders and reinstate 600 employees to save from starvation. The Agriculture Minister is requested to intervene personally and make a statement on the floor of the House.

(iv) **SICK UNITS OF AGRO-SERVICE CENTRES IN MAHARASHTRA**

**SHRI UTTAMRAO PATIL** (Yavatmal) : Mr Deputy-Speaker, Sir, with your permission, I would

like to raise the following matter of urgent public importance under rule 377.

Under the scheme of Agro Service Centres for the educated unemployed sponsored by the Ministry of Agriculture, Government of India, and implemented by MAIDC in the State of Maharashtra, there are a large number of units which have become sick and the entrepreneurs who took loan to set up such centres are unable to repay loans due to faulty projects, infeasibility of tractor units, competition with cooperative and local markets, faulty procedure, etc.

The concerned banks have filed suits against such units and their guarantors who had come forward with good motives now have to suffer.

There is an urgent need for the Government to intervene and get withdrawn all these legal proceedings and re-assist by giving total interest subsidy, tractor tax exemption, for tractors given to such units, etc. or the MAIDC should take over such sick units and reorganise these units.

13 05 hrs.

**STATUTORY RESOLUTIONS IN RELATION TO THE STATES OF BIHAR, GUJARAT, MADHYA PRADESH, MAHARASHTRA, ORISSA, PUNJAB, RAJASTHAN, TAMIL NADU AND UTTAR PRADESH.**

**THE MINISTER OF HOME AFFAIRS (SHRI ZAIL SINGH) :** I beg to move :

“That this House approves the Proclamation issued by the President on the 17th February, 1980 under Article 356 of the Constitution in relation to the State of Bihar”.

**MR. DEPUTY-SPEAKER :** You can move all the Resolutions.

**SHRI ZAIL SINGH :** I beg to move :

“That this House approves the Proclamation issued by the President on the 17th February, 1980 under Article 356 of the Constitution in relation to the State of Gujarat”.

I beg to move :